

HIGH COURT FOR THE STATE OF TELANGANA :: HYDERABAD

ROC.NO.394/SO/2020

DATED: 27.06.2020

NOTIFICATION

Sub: COVID-19 Pandemic – Extension of suspension of regular judicial work in the Subordinate Courts, Tribunals, etc., in the State of Telangana until 20.07.2020 – Hearing of dire urgent matters through Video Conferencing – Acceptance of only online filing - Instructions – Issued.

- Ref: 1. High Court's Circular in Roc.No.394/SO/2020, dt.16.3.2020
2. High Court's Notification in Roc.No.394/SO/2020, dt.27.3.2020, 25.4.2020, 07.5.2020, 29.5.2020 and 06.6.2020.
3. High Court's Notification in Roc.No.394/SO/2020, dt.13.6.2020.

In continuation of the Notifications in the reference no. 1 and 2 cited and in partial modification of the Notification dated 13.6.2020 vide reference 3rd cited and upon considering the spike of Corona Cases in the State also looking into the health and safety issues of all stake holders, the suspension of the regular Judicial work in the Subordinate Courts in the State of Telangana, Tribunals, etc. is extended until 20.7.2020 and the following directions are issued to all the Subordinate Courts, Tribunals, Telangana State Legal Services Authority, Mediation and Arbitration Centre, High Court Legal Services Committee and Telangana State Judicial Academy:

1. The Subordinate Courts and Tribunals working under the control of the High Court, Telangana State Legal Services Authority, Mediation and Arbitration Centre, High court Legal Services Committee and Telangana State Judicial Academy shall remain closed for regular work, till 20.07.2020 or until further orders.
2. The cases which are listed up to 20.07.2020 shall be adjourned automatically en-bloc to a working day after one month, which shall be uploaded in the District Court website as well as CIS.
3. All the Unit Heads including Hyderabad and Ranga Reddy Districts shall accept only online filing of the cases through e-mail of the District Court, in the Courts in their Unit. After scrutiny, if the Principal District Judges/Unit Head considered it as extremely urgent matter, the same shall be heard through Video Conferencing/Skype by the respective Judges. The Judicial Officers may also instruct the staff to attend the office on turn basis to assist the Court.
4. As directed earlier, all the Judicial Officers in the State are further instructed to take up the hearing of the cases ripen for disposal, in addition to urgent civil, criminal matters and Family Court matters such as petition for visiting rights, grant of maintenance through video conferencing during this period. They may also hear the matters from Courts/their home offices through Video Conferencing wherever it is possible and dispose of all the matters where arguments were heard or reopened after hearing arguments and submit compliance report by 20.7.2020 without fail, any deviation in this regard will be viewed seriously.

5. All the Unit Heads shall in coordination with the District Administration take necessary steps for disinfection, fogging, sanitization of the courts in their Unit. Also see that reusable masks are provided to the staff, advocates and other stakeholders for maintaining physical distance, use of masks, sanitizers, etc.
6. The Telangana State Judicial Academy shall continue to take up online sessions/classes to the trainee Judicial Officers and online refresher courses to the Judicial Officers through Video Conferencing.
7. All other instructions issued in reference 1st to 3rd cited, shall continue to be in force until further orders.


REGISTRAR GENERAL
29.06.2020

To

- 1) All the Unit Heads in the State of Telangana. {with a request to communicate the same to all the Judicial Officers in your Unit}
- 2) All the Registrars, High Court for the State of Telangana.
- 3) All the Tribunals in the State of Telangana.
- 4) The Member Secretary, Telangana State Legal Services Authority, Hyderabad.
- 5) The Director, Mediation and Arbitration Centre, Hyderabad.
- 6) The Secretary, High Court Legal Services Committee, Hyderabad.
- 7) The Director, Telangana State Judicial Academy, Secunderabad.

PRL.DISTRICT AND SESSIONS JUDGE, R.R.DISTRICT AT L.B.NAGAR

Endt.Dis.No 2450 /2020

Dt. 29-06-2020

//Communicated//

To :

All the Judicial Officers of this unit.


29/6/20
PRL.DISTRICT & SESSIONS JUDGE,
RANGA REDDY DISTRICT
Pri. District and Sessions Judge,
Ranga Reddy Dist.

NOTICE

In view of the complete lock down throughout the state on account of the outbreak of Coronavirus (Covid-19), and in view of the proceedings of the Hon'ble High Court suspending of work in subordinate courts in the state of Telangana all the cases **except ripe for disposal cases** of all the courts in the unit of Ranga Reddy District from 01.07.2020 to 20.07.2020 are automatically en-block posted to next working day after one month as listed below.

Criminal and Civil Cases

Sl. No.	Present Posting Date	Next posting date
01	01.07.2020	03.08.2020
02	02.07.2020	04.08.2020
03	03.07.2020	05.08.2020
04	06.07.2020	06.08.2020
05	07.07.2020	07.08.2020
06	08.07.2020	10.08.2020
07	09.07.2020	11.08.2020
08	10.07.2020	13.08.2020
09	13.07.2020	14.08.2020
10	14.07.2020	17.08.2020
11	15.07.2020	18.08.2020
12	16.07.2020	19.08.2020
13	17.07.2020	20.08.2020

Sd/-
PDJ

To:

All the Judicial Officers of this unit